

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/5053/2020

This the 06th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Nayaz Mohd Chachi, Aged 40 years, S/o Fakeer Mohammad, R/o Nawagabra, Tehsil Karnah, District Kupwara.
2. Gulzar Kumar, Aged 32 years, S/o Abdullah Kumar, R/o Hajinard, Tehsil Karnah, District Kupwara.

.....Applicants

(Advocate:- Mr. Mohd Saleem Mir)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary to Government, Rural Development & Panchayat Raj Department, Civil Secretariat, Srinagar/Jammu.
2. Director, Rural Development Department, Kashmir.
3. Deputy Commissioner, Kupwara.
4. District Project Officer, Kupwara.
5. Sub Divisional Magistrate, Tanghdar Karnah.
6. Block Development Officer, Tanghdar Karnah.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicants submits that the applicants donated their land to the respondents for construction of Panchayat Ghars on the assurance they will be provided employment and compensation for the land they have donated. However, in spite of the fact that the applicants are possessing requisite qualification for engagement

and regularization, the respondents are not considering the case of the applicants under SRO 520 of 2017. He further submits that the T.A. can be disposed of by directing the respondents to consider the case of the applicants for engagement in light of SRO 520 of 2017 dated 21.12.2017 and regularize the services of the applicants.



2. We have heard Mr. Mohd Saleem Mir, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. Looking to the facts and circumstances of the case, we dispose of the T.A. with direction to the respondents consider the case of the applicants for engagement and regularization as per relevant rules and regulations within a period of two months from the date of receipt of a certified copy of this order. The respondents will pass a reasoned and speaking order in this regard within a period of two months from the date of receipt of certified copy of this order.

4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun